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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 15 JULY, 1985.

NOTIFICATION
INCOME - TAX

No. 6310 (F.No.398/29/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) ex-post-facto authorisation of the Central Govt. is hereby conveyed to Shri J.N. Tewari being a Gazetted Officer of Central Government to the exercise of the powers of a Tax Recovery Officer under the said Act from 31.5.83.


(B.E. Alexander)

Under Secretary to the Govt. of India.

To

The Manager,
Govt. of India Press,
Mayapuri,
New Delhi.

..2/-